

HIGH COURT OF CHHATTISGARH, BILASPUR

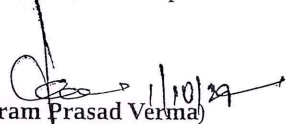
Endorsement

Endt No. 15932 /Rules/2024

Bilaspur, dated 01/10/24

Copy of Chhattisgarh Gazettes dated 26/09/2024 relates to amendment in the **Chhattisgarh Rules & Orders (Criminal) and Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2003** be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
7. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
18. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
19. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
20. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
21. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
22. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
23. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
24. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
25. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujanji for information.
26. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
27. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
28. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
29. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
30. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
31. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
32. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
33. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
34. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
35. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
36. Library, High Court of Chhattisgarh, Bilaspur for information.
37. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
38. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(Balram Prasad Verma)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 576]

रायपुर, शुक्रवार, दिनांक 27 सितम्बर 2024 — अश्विन 5, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 26 सितम्बर 2024

अधिसूचना

F. No. 3445/2560/XXI-B/C.G./2024.— भारत के संविधान के अनुच्छेद 227 तथा भारतीय नागरिक सुरक्षा संहिता, 2023 (क्र. 46 सन् 2023) की धारा 523 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ उच्च न्यायालय, छत्तीसगढ़ के राज्यपाल के अनुमोदन से, एतद्वारा, छत्तीसगढ़ नियम एवं आदेश (आपराधिक) में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:—

संशोधन

उक्त नियमों में, —

नियम 560 के उप-नियम (3) के खण्ड (एक) में, शब्द, अंक तथा चिन्ह “रुपये 100/— (रुपये एक सौ प्रतिदिन)” के स्थान पर, शब्द, अंक तथा चिन्ह “रुपये 300/— (रुपये तीन सौ प्रतिदिन)” प्रतिस्थापित किया जाये।

F. No. 3445/2560/XXI-B/C.G./2024.— In exercise of the powers conferred by Article 227 of the Constitution of India and Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023), the High Court of Chhattisgarh, with approval of the Governor of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Rules and Orders (Criminal), namely:-

AMENDMENT

In the said rules,-

In clause (i) of sub-rule (3) of rule 560, for the words, figure and symbol "Rs. 100/- (Rupees One Hundred Per Day)", the words, figure and symbol "Rs. 300/- (Rupees Three Hundred Per Day)" shall be substituted.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शहाबुद्दीन कुरैशी, अतिरिक्त सचिव.

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 575]

रायपुर, शुक्रवार, दिनांक 27 सितम्बर 2024 — अश्विन 5, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 26 सितम्बर 2024

अधिसूचना

F. No. 3443/2119/XXI-B/C.G./2024.— भारत के संविधान के अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के माननीय मुख्य न्यायाधीश के परामर्श से, एतद्वारा, छत्तीसगढ़ जिला न्यायपालिका स्थापना (भर्ती तथा सेवा शर्तें) कर्मचारी नियम, 2023 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात् :-

संशोधन

उक्त नियमों में,—

नियम 22 के उप-नियम (4) के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, अर्थात्:—

“(4) पदोन्नति प्रदान करने की कार्यवाही प्रत्येक वर्ष अप्रैल से जुलाई के बीच की अवधि में नियमित रूप से की जाएगी। तथापि जैसा और जब भी ऐसी रिक्ति उद्भूत होती है, पदोन्नति की जा सकेगी। इस संबंध में अनुपालन न हो पाने/विफल होने पर उक्त संबंध में तथा उसके कारणों की सूचना रजिस्ट्री को दी जाएगी।”

N.I.C.

F. No. 3443/2119/ XXI-B/C.G./2024.— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with Hon'ble the Chief Justice of the High Court of Chhattisgarh, hereby, makes the following amendment in the Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2023, namely:-

AMENDMENT

In the said rules,-

For sub-rule (4) of rule 22, the following shall be substituted, namely:-

“(4) The exercise of grant of promotion shall be carried out every year regularly between the period from April to July. However, promotion can be made as and when such vacancy arises. Failure/non-compliance in this regard and reasons thereof shall be reported to the Registry.”

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शहाबुद्दीन कुरैशी, अतिरिक्त सचिव.